



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 09 जनवरी, 2025 / 19 पौष, 1946

हिमाचल प्रदेश सरकार

हिमाचल प्रदेश विधान सभा सचिवालय

अधिसूचना

शिमला-4, 1 जनवरी, 2025

संख्या : वि०स०/स्था०/सेवा नि०/6-30/80.—अध्यक्ष, हिमाचल प्रदेश विधान सभा सहर्ष आदेश देते हैं कि श्रीमती संतोष कुमारी, अवर सचिव, हिमाचल प्रदेश विधान सभा, दिनांक 30-04-2025 (अपराह्न) को अधिवर्षिता की आयु पूर्ण होने पर एफ.आर.-56 के उपबन्धों के अन्तर्गत सेवानिवृत्त होंगी।

सचिव,
हिमाचल प्रदेश विधान सभा।

हिमाचल प्रदेश विधान सभा सचिवालय

अधिसूचना

शिमला-4, 1 जनवरी, 2025

संख्या : वि०स०/स्था०/सेवा नि०/6-30/80.— अध्यक्ष, हिमाचल प्रदेश विधान सभा सहर्ष आदेश देते हैं कि श्रीमती रीता देवी उप-सचिव, हिमाचल प्रदेश विधान सभा, दिनांक 31-05-2025 (अपराह्न) को अधिवर्षिता की आयु पूर्ण होने पर एफ.आर.-56 के उपबन्धों के अन्तर्गत सेवानिवृत्त होंगी।

सचिव,
हिमाचल प्रदेश विधान सभा।

HIMACHAL PRADESH STATE POLLUTION CONTROL BOARD

NOTIFICATION

Dated the 31st December, 2024

No. PCB/801/Estt. Rules, 2023/-15581.—Consequent upon recommendations of the Service Committee of the H.P. State Pollution Control Board in its 30th meeting held on 04-12-2024 *vide* item No. 30.03 followed by approval of the Competent Authority, Recruitment & Promotion Rules for the post of **Senior System Manager** are hereby notified:—

RECRUITMENT AND PROMOTION RULES FOR THE POST OF SENIOR SYSTEM MANAGER IN H.P. STATE POLLUTION CONTROL BOARD

1. **Name of the Post.**—Senior System Manager
2. **Number of Posts.**—1 (One)
3. **Classification.**—Group-A
4. **Scale of Pay.**—Pay Band for regular incumbent(s):
Level 23 (Rs. 83600/- to Rs. 203100/-) of the Pay Matrix attached with time scale of the post, as per H.P. Civil Services (Revised Pay) Rules, 2022.
5. **Whether selection or non-selection post.**—Selection
6. **Age for Direct Recruitment.**—Not applicable
7. **Minimum educational and other qualifications required for direct recruits.**—Not applicable.
8. **Whether age and Educational qualifications prescribed for direct recruitments will apply in the case of promotion.**—Not applicable.
9. **Period of probation, if any.**—Two years subject to such further extension for a period not exceeding one year as may be ordered by the competent authority in special circumstances and reasons to be recorded in writing.

10. Method of recruitment whether by direct recruitment or by promotion/deputation/ transfer and the percentage of vacancies to be filled in by various methods.— 100% By promotion failing which by deputation / transfer.

11. In case of recruitment by promotion, the grade from which promotion is to be made.—By promotion from the grade of System Manager having **07 (Seven)** years of regular or regular combined with continuous *ad-hoc* service rendered if any in the grade failing which by deputation / transfer from amongst the incumbents of this post working in the identical pay scale from other H.P. Government Departments / Public Sector Undertakings.

12. If a Departmental Promotion Committee exists, what is its composition.—As constituted by the Chairman, H.P. State Pollution Control Board.

13. Circumstances under which the H.P.P.S.C. is to be consulted in making recruitment.— As required under the Law.

14. Essential requirement for Direct recruitment.— Not applicable

15. Selection for appointment to post by direct recruitment.—Not applicable

15-A. Selection for appointment to the post by Contract appointment.—Not applicable

16. Reservation.—The appointment to the service shall be subject to orders regarding reservation in the service for Scheduled Castes/ Scheduled Tribes/Other Backward Classes/Other categories of persons issued by the H.P. Govt. from time to time.

17. Departmental examination.—Not applicable

18. Power to Relax.—Where the H.P. State Pollution Control Board is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing and in consultation with the H.P. Public Service Commission/H.P. Govt. relax any of the provisions of these rules with respect to any class or category of persons or posts.

HIMACHAL PRADESH STATE POLLUTION CONTROL BOARD

NOTIFICATION

Dated the 2nd July, 2022

No. PCB/Estt./793/81st/Board Meeting/22-5201.—Consequent upon approval accorded by the Board in its 81st meeting held on 20-06-2022 *vide* item No. 81.18 amendment in the Recruitment & Promotion Rules for the post of **Principal Scientific Officer** is hereby notified:—

RECRUITMENT & PROMOTION RULES FOR THE POST OF PRINCIPAL SCIENTIFIC OFFICER IN H.P. STATE POLLUTION CONTROL BOARD

1. Name of the Post.— Principal Scientific Officer

2. Number of Posts.—1 (One)

3. **Classification.**—Class-I
4. **Scale of Pay.**—Pay Band for regular incumbent(s):
Level 27 of the Pay Matrix attached with time scale of the post, as per H.P. Civil Services (Revised Pay) Rules, 2022.
5. **Whether selection or non-selection post.**— Selection Post
6. **Age for Direct Recruitment.**—Not applicable
7. **Minimum educational and other qualifications required for direct recruits.**—Not applicable
8. **Whether age and Educational qualifications prescribed for direct recruitments will apply in the case of promotees.**—Not applicable.
9. **Period of probation, if any.**—Two years subject to further extension for a period not exceeding one year as may be extended by the competent authority in special circumstances and for reasons to be recorded in writing.
10. **Method of recruitment-whether by direct recruitment or by promotion/deputation/transfer and the percentage of vacancies to be filled in by these modes of recruitment.**—100% By promotion failing which by deputation.
11. **In case of recruitment by promotion, deputation, transfer, grades from which promotion is to be made.**—By promotion from amongst the Senior Scientific Officers who have an experience of working as Senior Scientific Officer for a minimum period of Seven years in the H.P. State Pollution Control Board and possess at least Master's degree in Chemistry, Microbiology of Life Science, Environmental Technology and Management or any other related Sciences of a recognized Institution/University failing which by deputation from the Scientists in other Departments of the state or the Central Government working in Scientific aspects in Environmental and Pollution Control areas for a minimum period of seven years in the identical scale of Senior Scientific Officer of the H.P. State Pollution Control Board. Provided further that the incumbents to be taken on deputation possess qualifications and experience etc. to the satisfaction of the appointing authority of H.P. State Pollution Control Board.
12. **If a Departmental Promotion Committee exists, what is its composition.**—As constituted by the Chairman, H.P. State Pollution Control Board.
13. **Circumstances under which the H.P. State Govt. is to be consulted in making recruitment.**—As required under the Law.
14. **Essential requirement for Direct recruitment.**—Not applicable
15. **Selection for appointment to post by direct recruitment.**—Not applicable
- 15-A. **Selection for appointment to the post by contract appointment.**—Not applicable

16. Reservation.—The appointment to the service shall be subject to orders regarding reservation in the service for Scheduled Caste / Scheduled Tribe/Other Backward Classes/Other categories of persons issued by the H.P. Govt. from time to time.

17. Departmental examination.—Not Applicable

18. Power to Relax.—Where the H.P. State Pollution Control Board is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing and in consultation with the H.P. Public Service Commission/ H.P. Govt. relax any of the provisions of these rules with respect to any class or category of persons or posts.

HIMACHAL PRADESH STATE POLLUTION CONTROL BOARD

NOTIFICATION

Dated the 31st December, 2024

No. PCB/801/Estt. R&P Rules, 2023/-15581.—Consequent upon recommendations of the Service Committee of the H.P. State Pollution Control Board in its 30th meeting held on 04-12-2024 *vide* item No. 30.06 followed by approval of the Competent Authority, amendment in the Recruitment & Promotion Rules for the post of **Junior Scientific Officer** is hereby notified:—

RECRUITMENT & PROMOTION RULES FOR THE POST OF JUNIOR SCIENTIFIC OFFICER IN H.P. STATE POLLUTION CONTROL BOARD

- 1. Name of the Post.**—Junior Scientific Officer
- 2. Number of Posts.**—29 (Twenty Nine)
- 3. Classification.**—Group-B
- 4. Scale of Pay.**—*Pay Band for regular incumbent(s).*—(i) Level 12 (Rs. 43000/- to Rs. 136000/-) of the Pay Matrix attached with time scale of the post, as per H. P. Civil Services (Revised Pay) Rules, 2022.
(ii) *Emoluments for contract employee(s).*—60% of the first Cell of the applicable level of pay matrix of the corresponding cadre, as per H. P. Civil Services (Revised Pay) Rules, 2022.
- 5. Whether selection or non selection post.**—Non selection
- 6. Age for Direct Recruitment.**—Between 18 to 45 years:

Provided that the upper age limit for direct recruits will not be applicable to the candidates already in service of Govt./undertaking including those who have been appointed on *ad-hoc* or on contract basis:

Provided further that if a candidate appointed on *ad-hoc* basis has become overage on the date when he was appointed as such, he shall not be eligible for any relaxation in the prescribed age limit by virtue of his/her *ad-hoc* or contract appointment:

Provided further that upper age limit is relax-able for Scheduled Caste/Scheduled Tribe/other categories of persons to the extent permissible under the general or special order(s) of the H.P. Govt:

Provided further that the employees of all the Public Sector, Corporations and Autonomous Bodies who happened to be Govt. Servants before absorption in Public Sector/Corporation/ Autonomous Bodies at the time of initial constitutions of such corporations/Autonomous Bodies shall be allowed age concession in direct recruitment as admissible to Govt. servants. This concession will not, however be admissible to such staff of the Public Sector Corporations/ Autonomous Bodies who were/are subsequently appointed by such corporation/Autonomous Bodies and who are/were finally absorbed in the service of such Corporations/Autonomous Bodies after initial constitution of the Public Sector Corporations/Autonomous Bodies:

Notes.—(1) Age limit for direct recruitment will be reckoned on the first day of the year in which the post (s) is/are advertised for inviting applications or notified to the Employment Exchange, as the case may be.

(2) Age and experience in the case of direct recruitment, relax-able at the discretion of the H.P. Public Service Commission in case the candidate is otherwise well qualified.

7. Minimum educational and other qualifications required for direct recruits.—(a) *Essential Qualification.*—1st Class M.Sc. Degree in Environmental Science/Chemistry/Micro-Biology with a Bachelor's Degree in Basic Science from a recognized university/institution as a regular student.

(b) *Desirable Qualification.*—Knowledge of customs, manners and dialects of Himachal Pradesh and suitability for appointment in the peculiar conditions, prevailing in Himachal Pradesh.

8. Whether age and Educational qualifications prescribed for direct recruitments will apply in the case of promotee.—(a) *Age.*—N. A.

(b) *Educational Qualification.*—N. A.

9. Period of probation, if any.—Two years subject to such further extension for a period not exceeding one year as may be ordered by the competent authority in special circumstances and reasons to be recorded in writing.

10. Method of recruitment whether by direct recruitment or by promotion/ deputation/ transfer and the percentage of vacancies to be filled in by various methods.—75% by direct recruitment on regular basis or by recruitment on contract basis, as the case may be. The contract employees will get emoluments as given in Col. 15-A and will be governed by service conditions as specified in the said column.

25 % by promotion.

11. In case of recruitment by promotion, the grade from which promotion is to be made.—By promotion from amongst the Junior Scientific Assistants having 3 (three) years of regular or regular combined with continuous ad-hoc service rendered if any, in the grade.

12. If a Departmental Promotion Committee exists, what is its composition.—As constituted by the Chairman, H.P. State Pollution Control Board.

13. Circumstances under which the H.P.P.S.C. is to be consulted in making recruitment.—As required under the Law.

14. Essential requirement for Direct recruitment.—A candidate for appointment to the post must be a citizen of India.

15. Selection for appointment to post by direct recruitment.—Selection for appointment to the post in the case of direct recruitment shall be made on the basis of Viva-Voce test or if the H.P. Public Service Commission or other recruiting authority as the case may be, so consider necessary or expedient by a written test or practical test, the standard/syllabus etc. of which will be determined by the Commission/other recruiting authority as the case may be.

15-A. Selection for appointment to the post by contract appointment.—Notwithstanding anything contained in these rules, contract appointments to the post will be made subject to the terms and conditions given below:—

(I) CONCEPT.—(a) Under this policy the Junior Scientific Officer in H.P. State Pollution Control Board will be engaged on contract basis initially for one year, which may be extendable on year to year basis.

(b) *POST FALLS WITHIN THE PURVIEW OF HPPSC/HPSSC.*—The H.P. State Pollution Control Board after obtaining the approval of the Government/Competent authority to fill up the vacant posts on contract basis will place the requisition with the concerned recruiting agency i.e. H.P. Public Service Commission.

(c) *POST FALLS OUT OF THE PURVIEW OF HPPSC/HPSSC.*—The H.P. State Pollution Control Board after obtaining the approval of the Government/competent authority to fill up the posts on contract basis will advertise the details of the vacant posts in at least two leading newspapers and invite application from candidates having the prescribed qualifications and fulfilling the other eligibility conditions as prescribed in these Rules.

(d) The selection will be made in accordance with the eligibility conditions prescribed in these Rules.

(II) CONTRACTUAL EMOLUMENTS.—The Junior Scientific Officer appointed on contract basis will be paid consolidated fixed contractual amount @ Rs. 25,800/- P.M. (which shall be 60% of the first Cell of the applicable level of the Pay Matrix of the corresponding cadre).

(III) APPOINTING/DISCIPLINARY AUTHORITY.—The Chairman H.P. State Pollution Control Board will be appointing and disciplinary authority.

(IV) SELECTION PROCESS.—Selection for appointment to the post in the case of Contract Appointment will be made on the basis of viva-voice test or if consider necessary or expedient by a written test or practical test the standard/syllabus etc. of which will be determined by the concerned recruiting agency i.e. H.P. Public Service Commission.

(V) COMMITTEE FOR SELECTION OF CONTRACTUAL APPOINTMENTS.—As may be constituted by the concerned recruiting agency i.e. the H.P. Public Service Commission from time to time.

(VI) AGREEMENT.—After selection of a candidate, he/she shall sign an agreement as per ANNEXURE-B appended to these Rules.

(VII) TERMS AND CONDITIONS.—(a) The Junior Scientific Officer appointed on contract basis will be paid consolidated fixed contractual amount @ Rs. 25,800/- P.M. (which shall be 60% of the first Cell of the applicable level of the Pay Matrix of the corresponding cadre).

(b) The services of the contract appointee will be purely on temporary basis. The appointment is liable to be terminated in case the performance/conduct of the contract appointee is not found satisfactory. In case the contract appointee is not satisfied with the termination orders issued by the Appointing Authority, he/she may prefer an appeal before the Appellate Authority who shall be higher in rank to the Appointing Authority, within a period of 45 days from the date on which a copy of termination orders is delivered to him/her.

(c) The contract appointee will be entitled for one day's casual leave after putting one month's service, 10 days' medical leave and 5 days' special leave, in a calendar year. A female contract appointee with less than two surviving children may be granted maternity leave for 180 days. A female contract appointee shall also be entitled for maternity leave not exceeding 45 days (irrespective of the number of children) during the entire service, in case of miscarriage including abortion, on production of medical certificate issued by the authorized Government Medical Officer. A contract employee shall not be entitled for medical re-imburement and LTC etc. No leave of any other kind except above is admissible to the contract appointee.

Un-availed casual leave, medical leave and special leave can be accumulated upto the calendar year and will not be carried forward for the next calendar year ” ; and

(d) Unauthorized absence from the duty without the approval of the controlling Officer shall automatically lead to the termination of the contract. However, in exceptional cases where the circumstances for unauthorized absence from duty were beyond his/her control on medical grounds, such period shall not be excluded while considering his /her case for regularization but the incumbent shall have to intimate the controlling authority in this regard well in time. However, the contract appointee shall not be entitled for contractual amount for the period of absence from duty. Provided that he/she shall submit the certificate of illness/fitness issued by the Medical Officer, as per prevailing instructions of the Government.

(e) The employee appointed on contract basis shall be eligible for transfer after completion of three years of service, at par with the regular employees on administrative grounds, wherever required. The transfer/posting of such contractual employees will be made on need based basis.

(f) Selected candidate will have to submit a certificate of his/her fitness from a Government/Registered Medical Practitioner. Women candidate pregnant beyond 12 weeks will stand temporarily unfit till the confinement is over. The women candidate will be re-examined for the fitness from an authorized Medical Officer/Practitioner.

(g) Contract appointee will be entitled to TA/DA if required to go on tour in connection with his/ her official duties at the same rate as applicable to regular counterpart official at the minimum of pay scale.

(h) Provisions of service rules like FR SR, Leave Rules, GPF Rules, Pension Rules & Conduct Rules etc as are applicable in case of regular employees will not be applicable in case of contract appointees. They will be entitled for emoluments etc. as detailed in this Column.

16. Reservation.—The appointment to the service shall be subject to orders regarding reservation in the service for Scheduled Caste/Scheduled Tribe/Other Backward Classes/Other categories of persons issued by the H.P. Govt. from time to time.

17. Departmental examination.—Not Applicable

18. Power to Relax.—Where the H.P. State Pollution Control Board is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing and in consultation with the H.P. Public Service Commission/H.P. Govt. relax any of the provisions of these rules with respect to any class or category of persons or posts.

ANNEXURE-B

Form of contract/ agreement to be executed between the _____ (Name of the post) and the Government of _____ Himachal Pradesh through _____ (Designation of the Appointing Authority).

This agreement is made on this _____ day of _____ in the year Between Sh./Smt. _____ s/o/d/o Shri _____ r/o _____ Contract appointee (hereinafter called the FIRST PARTY), AND The governor of Himachal Pradesh through _____ (Designation of the Appointing Authority) Himachal Pradesh (here-in-after the SECOND PARTY).

Whereas, the SECOND PARTY has engaged the aforesaid FIRST PARTY and the FIRST PARTY has agreed to serve as a (Name of the post) on contract basis on the following terms & conditions:—

1. That the FIRST PARTY shall remain in the service of the SECOND PARTY as a (Name of the post) for a period of 1 year commencing on day of _____ and ending on the day of _____. It is specifically mentioned and agreed upon by both the parties that the contract of the FIRST PARTY with SECOND PARTY shall *ipso-facto* stand terminated on the last working day i.e. on _____ and information notice shall not be necessary.

Provided that for further extension / renewal of contract period on year to year basis the concerned HOD shall issue a certificate that the service and conduct of the contract appointee is satisfactory during the year and only then his period of contract is to be renewed/extended.

2. The contractual amount of the FIRST PARTY will be Rs. 25,800/- P.M. (which shall be 60% of the first Cell of the applicable level of the Pay Matrix of the corresponding cadre).
3. The service of the contract appointee will be purely on temporary basis. The appointment is liable to be terminated in case the performance/ conduct of the contract appointee is not found satisfactory. In case the contract appointee is not satisfied with the termination orders issued by the Appointing Authority, he/she may prefer an appeal before the Appellate Authority who shall be higher in rank to the Appointing Authority, within a period of 45 days from the date on which a copy of termination orders is delivered to him/her.”
4. The contract appointee will be entitled for one day’s casual leave after putting one month’s service, 10 days’ medical leave and 5 days’ special leave, in a calendar year. A female contract appointee with less than two surviving children may be granted maternity leave for 180 days. A female contract appointee shall also be entitled for maternity leave not exceeding 45 days (irrespective of the number of children) during the entire service, in case of miscarriage including abortion, on production of medical certificate issued by the authorized Government Medical Officer. A contract employee shall not be entitled for medical re-imburement and LTC etc. No leave of any other kind except above is admissible to the contract appointee.

Un-availed casual leave, medical leave and special leave can be accumulated upto the calendar year and will not be carried forward for the next calendar year.

5. Unauthorized absence from the duty without the approval of the controlling Officer shall automatically lead to the termination of the contract. However, in exceptional cases where the circumstances for un-authorised absence from duty were beyond his he control on medical grounds, such period shall not be excluded while considering his / her case for regularization but the incumbent shall have to intimate the controlling authority in this regard well in time.

However, the contract appointee shall not be entitled for contractual amount for this period of absence from duty:

Provided that he/she shall submit the certificate of illness/fitness issued by the medical officer, as per prevailing instructions of the Government.

6. Name of the posts appointed on contract basis who has completed three years tenure at one place of posting will be eligible for transfer on need based basis wherever required on administrative grounds.
7. Selected candidate will have to submit a certificate of his/her fitness issued by a Medical Board in the case of a Gazetted Government servant and by Government Medical Officer in the case of a Non- Gazetted Government Servant. In case of women candidates who are to be appointed against posts carrying hazardous nature of duties, and in case they have to complete a period of training as a condition of service, such woman candidate, who as a result of tests is found to be pregnant of twelve weeks standing or more shall be declared temporarily unfit and her appointment shall be held in abeyance until the confinement is over. Such woman candidate be re-examined for medical fitness six weeks after the date of confinement, and if she is found fit on production of medical fitness certificate from the authority as specified above, she may be appointed to the post kept reserved for her.”
8. Contract appointee shall be entitled to TA/DA if require to go on tour in connection with his/her official duties at the same rate as applicable to regular counter-part official at the minimum of pay scale.
9. The Employees Group Insurance Scheme as well as EPF/CPF will not be applicable to contractual appointee(s).

IN WITNESS the FIRST PARTY AND SECOND PARTY have herein to set their hands the day, month and year first, above written.

IN THE PRESENCE OF WITNESS:

1. _____

(Name and Full Address)

Signature of the FIRST PARTY).

2. _____

(Name and Full Address)

(Signature of the SECOND PARTY).

अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील सदर चम्बा,
जिला चम्बा (हि0 प्र0)

मिसल नम्बर : 465 / तहसील / ना0 रीडर / 2024

तारीख पेशी : 25-01-2025

कौशल्या देवी पुत्री पांजा राम, निवासी गांव/मोहल्ला हरदासपुरा, डा0 हरदासपुरा, तहसील व जिला चम्बा, हि0 प्र0।

बनाम

आम जनता एवं नगर परिषद चम्बा।

विषय.— दरखास्त जेर धारा 13(3) पंजीकरण जन्म व मृत्यु दर्ज करने बारा।

प्रार्थिया कौशल्या देवी पुत्री पांजा राम, निवासी गांव/मोहल्ला हरदासपुरा, डा0 हरदासपुरा, तहसील व जिला चम्बा, हि0 प्र0 ने इस कार्यालय में आवेदन किया है कि उसकी जन्म तिथि 01-01-1972 है लेकिन जन्म से सम्बन्धित घटना नगर परिषद चम्बा के कार्यालय में दर्ज न हुई है।

अतः सर्वसाधारण जनता को इस इशतहार द्वारा सूचित किया जाता है कि प्रार्थिया कौशल्या देवी पुत्री पांजा राम, निवासी गांव/मोहल्ला हरदासपुरा, डा0 हरदासपुरा, तहसील व जिला चम्बा, हि0 प्र0 में उसकी जन्म तिथि 01-01-1972 को नगर परिषद चम्बा के कार्यालय के जन्म/मृत्यु अभिलेख में दर्ज करने बारा अगर किसी को आपत्ति हो तो वह असालतन या वकालत न अपनी आपत्ति इस अदालत में इशतहार प्रकाशन के एक माह के भीतर-भीतर सुबह 10.00 से सायं 5.00 बजे तक दर्ज करवा सकता है। निर्धारित अवधि में आपत्ति न आने की सूरत में प्रार्थिया की जन्म तिथि नगर परिषद चम्बा के कार्यालय जन्म/मृत्यु अभिलेख में दर्ज करने के आदेश सम्बन्धित स्थानीय रजिस्ट्रार जन्म एवं मृत्यु को पारित कर दिये जायेंगे।

आज दिनांक 25-12-2024 को मेरे हस्ताक्षर व मोहर न्यायालय से जारी हुए हैं।

मोहर।

हस्ताक्षरित /—
नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,
तहसील सदर चम्बा, जिला चम्बा (हि0 प्र0)।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील सदर चम्बा,
जिला चम्बा (हि0 प्र0)

मिसल नम्बर : 467 / तहसील / ना0 रीडर / 2024

तारीख पेशी : 25-01-2025

सन्तु पुत्र रमेश कुमार, निवासी गांव/मोहल्ला सुल्तानपुर, डा0 सुल्तानपुर, तहसील व जिला चम्बा, हि0 प्र0।

बनाम

आम जनता एवं नगर परिषद चम्बा।

विषय.— दरखास्त जेर धारा 13(3) पंजीकरण जन्म व मृत्यु दर्ज करने बारा।

प्रार्थी सन्तु पुत्र रमेश कुमार, निवासी गांव/मोहल्ला, सुल्तानपुर, डा0 सुल्तानपुर, तहसील व जिला चम्बा, हि0 प्र0 ने इस कार्यालय में आवेदन किया है कि उसके बेटे नामक रणवीर की जन्म तिथि 20-04-2013 है लेकिन जन्म से सम्बन्धित घटना नगर परिषद चम्बा के कार्यालय में दर्ज न हुई है।

अतः सर्वसाधारण जनता को इस इशतहार द्वारा सूचित किया जाता है कि प्रार्थी सन्तु पुत्र रमेश कुमार, निवासी गांव/मोहल्ला सुल्तानपुर, डा0 सुल्तानपुर, तहसील व जिला चम्बा, हि0 प्र0 के बेटे नामक रणवीर की जन्म तिथि 20-04-2013 को नगर परिषद चम्बा के कार्यालय के जन्म/मृत्यु अभिलेख में दर्ज करने बारा अगर किसी को आपत्ति हो तो वह असालतन या वकालत न अपनी आपत्ति इस अदालत में इशतहार प्रकाशन के एक माह के भीतर-भीतर सुबह 10.00 से सायं 5.00 बजे तक दर्ज करवा सकता है। निर्धारित अवधि में आपत्ति न आने की सूरत में प्रार्थी की जन्म तिथि नगर परिषद चम्बा के कार्यालय जन्म/मृत्यु अभिलेख में दर्ज करने के आदेश सम्बन्धित स्थानीय रजिस्ट्रार जन्म एवं मृत्यु को पारित कर दिये जायेंगे।

आज दिनांक 25-12-2024 को मेरे हस्ताक्षर व मोहर न्यायालय से जारी हुए हैं।

मोहर।

हस्ताक्षरित/-
नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,
तहसील सदर चम्बा, जिला चम्बा (हि0 प्र0)।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील सदर चम्बा,
जिला चम्बा (हि0 प्र0)

मिसल नम्बर : 466/तहसील/ना0 रीडर/2024

तारीख पेशी : 25-01-2025

रोशनी पुत्री परस राम, निवासी गांव/मोहल्ला घतरेड, डा0 साहो, तहसील व जिला चम्बा, हि0 प्र0।

बनाम

आम जनता एवं नगर परिषद चम्बा।

विषय.— दरखास्त जेर धारा 13(3) पंजीकरण जन्म व मृत्यु दर्ज करने बारा।

प्रार्थिया रोशनी पुत्री परस राम, निवासी गांव/मोहल्ला घतरेड, डा0 साहो, तहसील व जिला चम्बा, हि0 प्र0 ने इस कार्यालय में आवेदन किया है कि उसकी जन्म तिथि 07-01-1977 है लेकिन जन्म से सम्बन्धित घटना ग्राम पंचायत सराहन, विकास खण्ड मैहला के कार्यालय में दर्ज न हुई है।

अतः सर्वसाधारण जनता को इस इशतहार द्वारा सूचित किया जाता है कि प्रार्थिया रोशनी पुत्री परस राम, निवासी गांव/मोहल्ला घतरेड, डा0 साहो, तहसील व जिला चम्बा, हि0 प्र0 में उसकी जन्म तिथि 07-01-1977 को ग्राम पंचायत सराहन, विकास खण्ड मैहला के कार्यालय के जन्म/मृत्यु अभिलेख में दर्ज करने बारा अगर किसी को आपत्ति हो तो वह असालतन या वकालत न अपनी आपत्ति इस अदालत में इशतहार प्रकाशन के एक माह के भीतर-भीतर सुबह 10.00 से सायं 5.00 बजे तक दर्ज करवा सकता है। निर्धारित अवधि में आपत्ति न आने की सूरत में प्रार्थिया की जन्म तिथि ग्राम पंचायत सराहन, विकास खण्ड मैहला के कार्यालय जन्म/मृत्यु अभिलेख में दर्ज करने के आदेश सम्बन्धित स्थानीय रजिस्ट्रार जन्म एवं मृत्यु को पारित कर दिये जायेंगे।

आज दिनांक 25-12-2024 को मेरे हस्ताक्षर व मोहर न्यायालय से जारी हुए हैं।

मोहर।

हस्ताक्षरित /—
नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,
तहसील सदर चम्बा, जिला चम्बा (हि0 प्र0)।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील सदर चम्बा,
जिला चम्बा (हि0 प्र0)

मिसल नम्बर : 463 / तहसील / ना0 रीडर / 2024

तारीख पेशी : 25-01-2025

निर्मला पुत्री ध्याना, निवासी गांव / मोहल्ला टूटी, डा0 साहो, तहसील व जिला चम्बा, हि0 प्र0।

बनाम

आम जनता एवं नगर परिषद चम्बा।

विषय.— दरखास्त जेर धारा 13(3) पंजीकरण जन्म व मृत्यु दर्ज करने बारा।

प्रार्थिया निर्मला पुत्री ध्याना, निवासी गांव / मोहल्ला टूटी, डा0 साहो, तहसील व जिला चम्बा, हि0 प्र0 ने इस कार्यालय में आवेदन किया है कि उसकी जन्म तिथि 17-05-1981 है लेकिन जन्म से सम्बन्धित घटना ग्राम पंचायत कीड़ी, विकास खण्ड मैहला के कार्यालय में दर्ज न हुई है।

अतः सर्वसाधारण जनता को इस इशतहार द्वारा सूचित किया जाता है कि प्रार्थिया निर्मला पुत्री ध्याना, निवासी गांव / मोहल्ला टूटी, डा0 साहो, तहसील व जिला चम्बा, हि0 प्र0 में उसकी जन्म तिथि 17-05-1981 को ग्राम पंचायत कीड़ी, विकास खण्ड मैहला के कार्यालय के जन्म / मृत्यु अभिलेख में दर्ज करने बारा अगर किसी को आपत्ति हो तो वह असालतन या वकालत अपनी आपत्ति इस अदालत में इशतहार प्रकाशन के एक माह के भीतर-भीतर सुबह 10.00 से सायं 5.00 बजे तक दर्ज करवा सकता है। निर्धारित अवधि में आपत्ति न आने की सूरत में प्रार्थिया की जन्म तिथि ग्राम पंचायत कीड़ी, विकास खण्ड मैहला के कार्यालय जन्म / मृत्यु अभिलेख में दर्ज करने के आदेश सम्बन्धित स्थानीय रजिस्ट्रार जन्म एवं मृत्यु को पारित कर दिये जायेंगे।

आज दिनांक 25-12-2024 को मेरे हस्ताक्षर व मोहर न्यायालय से जारी हुए हैं।

मोहर।

हस्ताक्षरित /—
नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,
तहसील सदर चम्बा, जिला चम्बा (हि0 प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय वर्ग, ककीरा, जिला चम्बा, हिमाचल प्रदेश

सुनीता देवी पुत्री श्री सरण दास, निवासी गांव गुणा, डा0 तुनुहट्टी, उप-तहसील ककीरा, जिला चम्बा, हिमाचल प्रदेश प्रार्थिया।

बनाम

विषय.—प्रार्थना-पत्र बराये नाम दुरुस्ती।

उपरोक्त प्रार्थिया ने अधोहस्ताक्षरी की अदालत में प्रार्थना-पत्र मय अन्य कागजात इस आशय से गुजारा है कि उसके पिता का नाम सरण दास है जोकि आधार कार्ड, स्कूल प्रमाण-पत्र व ग्राम पंचायत तुनुहट्टी के नकल परिवार रजिस्टर में सही दर्ज है लेकिन राजस्व विभाग के मुहाल रौणी में गलती से सरनो दर्ज है, जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी के नाम दुरुस्ती बारे यदि किसी को कोई उजर/एतराज हो तो वह असालतन या वकालतन अदालत अधोहस्ताक्षरी दिनांक 30-01-2025 को हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दिए जाएंगे।

आज दिनांक 23-12-2024 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय वर्ग,
ककीरा, जिला चम्बा, हिमाचल प्रदेश।

**In the Court of Ms. Kavita Thakur, Sub-Divisional Magistrate, Shimla (R),
District Shimla (H. P.)**

Sh. Krishan Lal Mehta s/o Shri Amar Singh, r/o Galot, P.O. Panesh, Tehsil and District Shimla, Himachal Pradesh.

Versus

General Public

. . Respondent.

Whereas Sh. Krishan Lal Mehta s/o Shri Amar Singh, r/o Galot, P.O. Panesh, Tehsil and District Shimla, Himachal Pradesh has filed an application in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter date of death of his Father named—Late Sh. Amar Singh in the record of Birth and Death, Gram Panchayat Galot, Shimla.

Sl. No.	Name of the family member	Relation	Date of Death
1.	Late Sh. Amar Singh	Father	12-07-1980

Hence, this proclamation is issued to the general public if they have any objection/claim regarding to enter the name & date of death of above named in the record of Gram Panchayat Galot, Shimla, may file their claims/objections on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued today 07-01-2024 under my signature and seal of the court.

Seal.

Sd/-
Sub-Divisional Magistrate,
Shimla (R), District Shimla (H.P.).

**In the court of Marriage Officer-cum-Sub-Divisional Magistrate, Kasauli,
District Solan (H.P.)**

1. Mr. Praveen Kumar, aged 24 years, D.O.B. 25-01-2000, s/o Sh. Khem Chand, r/o Village Khairi, P.O. Badhalag, Sub-Tehsil Krishangarh, Tehsil Kasauli, District Solan (H.P.).

2. Mrs. Indu, aged 26 years, D.O.B. 22-02-1998, d/o Sh. Setu Ram, r/o VPO Deothi, Tehsil & District Solan (H.P.)

Versus

General Public

Notice u/s 15 of the Special Marriage Act, 1954

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Mr. Praveen Kumar, aged 24 years, D.O.B. 25-01-2000, s/o Sh. Khem Chand, r/o Village Khairi, P.O. Badhalag, Sub-Tehsil Krishangarh, Tehsil Kasauli, District Solan (H.P.). (Bride groom) and Mrs. Indu, aged 26 years, D.O.B. 22-02-1998, d/o Sh. Setu Ram, r/o V.P.O. Deothi, Tehsil & District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 16-11-2024 that they solemnized their marriage with each other on 12-10-2024. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 26-01-2025, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 26-12-2024 under my hand and seal of the court.

Seal.

MAHENDER PRATAP SINGH (HAS),
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the court of Marriage Officer-cum-Sub-Divisional Magistrate, Kasauli,
District Solan (H.P.)**

1. Mr. Puneet Thakur, aged 25 years, D.O.B. 05-03-1999, s/o Sh. Dalip Kumar, r/o Village Nandoh Dhardi, P.O. Jabli, Tehsil Kasauli, District Solan (H.P.).

2. Mrs. Asha aged 24 years, D.O.B. 16-05-2000, d/o Sh. Setu Ram, r/o VPO Deothi, Tehsil & District Solan (H.P.)

Versus

General Public

Notice u/s 15 of the Special Marriage Act, 1954

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Mr. Puneet Thakur, aged 25 years, D.O.B. 05-03-1999, s/o Sh. Dalip Kumar, r/o Village Nandoh Dhardi, P.O. Jabli, Tehsil Kasauli, District Solan (H.P.) (Bride groom) and Mrs. Asha aged 24 years, D.O.B. 16-05-2000, d/o Sh. Setu Ram, r/o VPO Deothi, Tehsil & District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 16-11-2024 that they solemnized their marriage with each other on 12-10-2024. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 26-01-2025, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 26-12-2024 under my hand and seal of the court.

Seal.

MAHENDER PRATAP SINGH (HAS),
Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).

**In the court of Marriage Officer-cum-Sub-Divisional Magistrate, Kasauli,
District Solan (H.P.)**

1. Mr. Arun Singh, aged 37 years, D.O.B. 13-10-1987, s/o Sh. Bal Chander, r/o Village Lunkyar (443), P.O. Malera, Tehsil Krishangarh, District Solan (H.P.).

2. Mrs. Meena aged 44 years, D.O.B. 20-10-1980, d/o Sh. Parshotam Singh Thakur, r/o V.P.O. Ghiala, Tehsil Pathankot, District Gurdaspur, Punjab.

Versus

General Public

Notice u/s 15 of the Special Marriage Act, 1954

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Mr. Arun Singh, aged 37 years, D.O.B. 13-10-1987, s/o Sh. Bal Chander, r/o Village Lunkyar (443), P.O. Malera, Tehsil Krishangarh, District Solan (H.P.) (Bride groom) and Mrs. Meena aged 44 years, D.O.B. 20-10-1980, d/o Sh. Parshotam Singh Thakur, r/o V.P.O. Ghiala, Tehsil Pathankot, District Gurdaspur, Punjab for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 10-12-2024 that they solemnized their marriage with each other on 20-08-2010. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 26-01-2025, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 26-12-2024 under my hand and seal of the court.

Seal.

MAHENDER PRATAP SINGH (HAS),
Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).

**In the court of Marriage Officer-cum-Sub-Divisional Magistrate, Kasauli,
District Solan (H.P.)**

1. Sh. Parkash Chand, aged 43 years, D.O.B. 07-11-1981, s/o Sh. Daulat Ram, r/o Chammo, P.O. Gahighat, Tehsil Kasauli, District Solan (H.P.).

2. Smt. Meena aged 28 years, D.O.B. 15-02-1996, d/o Sh. Tek Singh, r/o Village Chanthon, P.O. Pratha, Tehsil Kasauli, District Solan (H.P.).

Versus

General Public

Notice u/s 15 of the Special Marriage Act, 1954

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Parkash Chand, aged 43 years, D.O.B. 07-11-1981, s/o Sh. Daulat Ram, r/o Chammo, P.O. Gahighat, Tehsil Kasauli, District Solan (H.P.) (Bride groom) and Smt. Meena aged 28 years, D.O.B. 15-02-1996, d/o Sh. Tek Singh, r/o Village Chanthon, P.O. Pratha, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 07-03-2023 that they solemnized their marriage with each other on 16-05-2017. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 26-01-2025, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 26-12-2024 under my hand and seal of the court.

Seal.

MAHENDER PRATAP SINGH (HAS),
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the court of Marriage Officer-cum-Sub-Divisional Magistrate, Kasauli,
District Solan (H.P.)**

1. Mr. Nikhil Sharma, aged 39 years, D.O.B. 22-02-1985, s/o Sh. Sanjeev Sharma, r/o Gumma, P.O. Taksal, Tehsil Kasauli, District Solan (H.P.).

2. Mrs. Rachna aged 41 years, D.O.B. 17-02-1983, d/o Sh. Nitya Nand, r/o Village Khaltu, P.O. Karganu, Tehsil Rajharh, District Sirmaur (H.P.).

Versus

General Public

Notice u/s 15 of the Special Marriage Act, 1954

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Mr. Nikhil Sharma, aged 39 years, D.O.B. 22-02-1985, s/o Sh. Sanjeev Sharma, r/o Gumma, P.O. Taksal, Tehsil Kasauli, District Solan (H.P.) (Bride groom) and Mrs. Rachna aged 41 years, D.O.B. 17-02-1983, d/o Sh. Nitya Nand, r/o Village Khaltu, P.O. Karganu, Tehsil Rajharh, District Sirmaur (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 03-07-2024 that they solemnized their marriage with each other on 03-03-2017. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 26-01-2025, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 26-12-2024 under my hand and seal of the court.

Seal.

MAHENDER PRATAP SINGH (HAS),
Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).

**In the court of Marriage Officer-cum-Sub-Divisional Magistrate, Kasauli,
District Solan (H.P.)**

1. Mr. Dev Bahadur Thapa, aged 36 years, D.O.B. 03-11-1987, s/o Late Sh. Prem Bahadur, r/o Village Arla (466), P.O. Subathu, Sub-Tehsil Krishangarh, District Solan (H.P.).
2. Mrs. Asha aged 28 years, D.O.B. 13-06-1996, d/o Sh. Lal Bahadur, r/o D-6/27, Shahbad Dairy, North West Delhi.

Versus

General Public

Notice u/s 15 of the Special Marriage Act, 1954

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Mr. Dev Bahadur Thapa, aged 36 years, D.O.B. 03-11-1987, s/o Late Sh. Prem Bahadur, r/o Village Arla (466), P.O. Subathu, Sub-Tehsil Krishangarh, District Solan (H.P.) (Bride groom) and Mrs. Asha aged 28 years, D.O.B. 13-06-1996, d/o Sh. Lal Bahadur, r/o D-6/27, Shahbad Dairy, North West Delhi for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 03-09-2024 that they solemnized their marriage with each other on 08-12-2023. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 26-01-2025, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 26-12-2024 under my hand and seal of the court.

Seal.

MAHENDER PRATAP SINGH (HAS),
Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).

**In the court of Marriage Officer-cum-Sub-Divisional Magistrate, Kasauli,
District Solan (H.P.)**

1. Mr. Sushant, aged 35 years, D.O.B. 13-10-1989, s/o Sh. Dhruv Narayan, r/o #181D, Arhat Bazar, Near Gurudwara Colony, Tehsil Kasauli, District Solan (H.P.).

2. Mrs. Barkha Rani aged 35 years, D.O.B. 01-01-1998, d/o Sh. Ramesh Kumar, r/o House No. 146, Jhuggi Block-G, Jahangir Puri, North Delhi (Delhi).

Versus

General Public

Notice u/s 15 of the Special Marriage Act, 1954

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Mr. Sushant, aged 35 years, D.O.B. 13-10-1989, s/o Sh. Dhruv Narayan, r/o #181D, Arhat Bazar, Near Gurudwara Colony, Tehsil Kasauli, District Solan (H.P.) (Bride groom) and Mrs. Barkha Rani aged 35 years, D.O.B. 01-01-1998, d/o Sh. Ramesh Kumar, r/o House No. 146, Jhuggi Block-G, Jahangir Puri, North Delhi (Delhi) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 03-09-2024 that they solemnized their marriage with each other on 18-02-2018. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 26-01-2025, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 26-12-2024 under my hand and seal of the court.

Seal.

MAHENDER PRATAP SINGH (HAS),
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.)*

**In the Court of Shri Multan Singh Banyal, Executive Magistrate-cum-Tehsildar Solan,
District Solan (H. P.)**

In the matter of :

Smt. Sunita d/o Shri Tula Ram w/o Shri Amit Singh, r/o Village New Kather, P.O. Chambaghat, Tehsil & District Solan, Himachal Pradesh . . .*Applicant.*

Versus

General Public

. . .*Respondent.*

Subject.— *Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rule 2003.*

PROCLAMATION

Whereas, the applicant Smt. Sunita d/o Shri Tula Ram w/o Shri Amit Singh, r/o Village New Kather, P.O. Chambaghat, Tehsil & District Solan, Himachal Pradesh has moved an application before the undersigned under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rule 2003 alongwith affidavits and other relevant documents for entering her date of birth i.e. 01-02-1992 and place of birth is at r/o Village New Kather, P.O. Chambaghat, Tehsil & District Solan, Himachal Pradesh but her date of birth could not be entered in the record of G.P. Basal, Tehsil and District Solan.

Now Therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Sunita d/o Shri Tula Ram w/o Shri Amit Singh, r/o Village New Kather, P.O. Chambaghat, Tehsil & District Solan, Himachal Pradesh may submit their objection in writing or appear in person in this court on or before 31-01-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 30th day of December, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate -cum-Tehsildar,
Solan, District Solan (H. P.).

Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)

Case No.	Date of Institution	Date of Decision
47/2024	26-12-2024	Fixed for hearing on 25-01-2025

Smt. Vidya Devi w/o Late Shri Najru Ram, r/o Village Sangoi, P.O. Mangoo, Tehsil Arki, District Solan, Himachal Pradesh . . . *Applicant.*

Versus

General Public

. . . *Respondent.*

Regarding delayed registration of Birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Proclamation

Smt. Vidya Devi w/o Late Shri Najru Ram, r/o Village Sangoi, P.O. Mangoo, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 05-09-1974 at Village Sangoi, P.O. Mangoo but her birth has not been entered in the records of Gram Panchayat Mangoo, Tehsil Arki, District Solan (H.P.) as per certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Mangoo, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that if any person having objection for registration of delayed birth event of Smt. vidya Devi may submit their objections in writing in this office on or before 25-01-2025 at 10.00 A.M., failing which no objection will be entertained after date of hearing.

Given under my hand and seal of this office on this 26th day of December, 2024.

Seal.

Sd/-
(YADVINDER PAUL, HAS).
*Sub-Divisional Magistrate,
Arki, District Solan (H. P.).*

**Before Sh. Jagpal Singh, Executive Magistrate (Tehsildar), Kasauli,
District Solan, Himachal Pradesh**

<u>Case No.</u>	<u>Date of Institution</u>	<u>Date of Decision</u>
34/2024	03-12-2024	

Smt. Sumetra Devi d/o Shri Garebu Ram, r/o Village Dhar Kanaita, P.O. Dhakrian, Tehsil Kasauli, District Solan, presently w/o Hira Lal, Village Khadjattan, Arki, Solan (H.P.) . .*Applicant.*

Versus

General Public

. .*Respondent.*

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Sumetra Devi d/o Shri Garebu Ram, r/o Village Dhar Kanaita, P.O. Dhakrian, Tehsil Kasauli, District Solan presently w/o Hira Lal, Village Khadjattan, Arki, Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 04-05-1965 at home at Village Dhar Kanaita, P.O. Dhakrian, Tehsil Kasauli, District Solan (H.P.) but her date of birth could not be registered in the record of Gram Panchayat Dhakriana, Tehsil Kasauli within stipulated period. Hence she prayed for passing necessary orders to the Secretary, Gram Panchayat Dhakriana, Tehsil Kasauli for entering the same in the birth & death records.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Sumetra Devi d/o Shri Garebu Ram presently w/o Hira Lal, may submit their objections in writing in this court on or before 08-01-2025 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 3rd day of December, 2024.

Seal.

Sd/-
(JAGPAL SINGH),
*Executive Magistrate (Tehsildar),
Kasauli, District Solan (H. P.).*

**Before Shri Jagpal Singh, Executive Magistrate (Tehsildar), Kasauli,
District Solan, Himachal Pradesh**

<u>Case No.</u>	<u>Date of Institution</u>	<u>Date of Decision</u>
35/2024	10-12-2024	

Sh. Arjun Thapa s/o Shri Harka Bhadur, r/o Village Bhirer, Ward No. 4, P.O. Bagchor, Tehsil Tharmarya, District Shalyaan Nepal, presently live r/o Mouja Dochi, P.O. Jabli, Tehsil Kasauli, District Solan (H.P.) . .Applicant.

Versus

General Public

. .Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Sh. Arjun Thapa s/o Shri Harka Bhadur, r/o Village Bhirer, Ward No. 4, P.O. Bagchor, Tehsil Tharmarya, District Shalyaan Nepal, presently r/o Mouja Dochi, P.O. Jabli, Tehsil Kasauli, District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his daughter Asha was born on 25-05-2011 at Village Dochi, P.O. Jabli, Tehsil Kasauli, District Solan (H.P.) but her date of birth could not registered in the record of Gram Panchayat Garkhal, Tehsil Kasauli within stipulated period. Hence applicant, prayed for passing necessary orders to the Secreatry Gram Panchayat Garkhal, Tehsil Kasauli for entering the same in the birth & death records.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Asha d/o Shri Arjun Thapa may submit their objections in writing in this court on or before 13-01-2025 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of December, 2024.

Seal.

Sd/-
(JAGPAL SINGH),
Executive Magistrate (Tehsildar),
Kasauli, District Solan (H. P.).

**Before Shri Jagpal Singh, Executive Magistrate (Tehsildar), Kasauli,
District Solan, Himachal Pradesh**

Case No.
37/2024

Date of Institution
13-12-2024

Date of Decision
Pending for 17-01-2025

Sh. Devi Saran s/o Late Shri Ram Dass, r/o Village Badhol, P.O. Mallera, Tehsil Kasauli, District Solan (H.P.) . .Applicant.

Versus

General Public

. .Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Sh. Devi Saran s/o Late Shri Ram Dass, r/o Village Badhol, P.O. Mallera, Tehsil Kasauli, District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his mother Smt. Begamu w/o Lage Sh. Ram Dass died on 15-03-1999 at home, Village Badhol, P.O. Malera, Tehsil Kasauli, District Solan (H.P.) but her date of death could not be entered in the record of Gram Panchayat Madesar, Tehsil Kasauli, District Solan (H.P.) by the applicant.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of death of Smt. Begamu w/o Late Sh. Ram Dass, may submit their objections in writing in this court on or before 17-01-2025 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 17th day of December, 2024.

Seal.

Sd/-
(JAGPAL SINGH),
Executive Magistrate (Tehsildar),
Kasauli, District Solan (H. P.).

**Before Shri Jagpal Singh, Executive Magistrate (Tehsildar), Kasauli,
District Solan, Himachal Pradesh**

Case No.
38/2024

Date of Institution
23-12-2024

Date of Decision
Pending for 23-01-2025

Sh. Sarwan Kumar s/o Shri Daya Ram, r/o Village Phagla, P.O. Goela, Sub-Tehsil Krishangarh, Tehsil Kasauli, District Solan (H.P.) . .Applicant.

Versus

General Public

. .Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Sh. Sarwan Kumar s/o Shri Daya Ram, r/o Village Phagla, P.O. Goela, Sub-Tehsil Krishangarh, Tehsil Kasauli, District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that he was born on 06-10-1968 at Village Kamal, P.O. Diggall, Tehsil Ramshehar, District Solan (H.P.) but his date of birth could not be registered in the record of Gram Panchayat Diggall, Tehsil Kasauli with in stipulated period. Hence he prayed for passing necessary orders to the Secretary, birth & deaths Registration, Gram Panchyat Diggall, Block Office Nalagarh for entering the same in the births and deaths records.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Sh. Sarwan Kumar s/o Daya Ram, may submit their objections in writing in this court on or before 23-01-2025 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 23rd day of December, 2024.

Seal.

Sd/-
(JAGPAL SINGH),
Executive Magistrate (Tehsildar),
Kasauli, District Solan (H. P.).

ब अदालत कार्यकारी दण्डाधिकारी (तहसीलदार), नाहन, जिला सिरमौर (हि0प्र0)

श्रीमती सुनीता देवी पुत्री श्री साधूराम, निवासी गांव नैरो, डा0 एवं ग्राम पंचायत कौलावालाभूड़, तहसील नाहन, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

प्रार्थिया श्रीमती सुनीता देवी पुत्री श्री साधूराम, निवासी गांव नैरो, डा0 एवं ग्राम पंचायत कौलावालाभूड़, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत प्रस्तुत करके आवेदन किया है कि उसकी जन्म तिथि 18-09-1974 है, जोकि ग्राम पंचायत कौलावालाभूड़, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज नहीं है, जिसे प्रार्थिया अब दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार/नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 10-01-2025 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर/एतराज प्राप्त नहीं होता तो प्रार्थिया श्रीमती सुनीता देवी पुत्री श्री साधूराम, निवासी गांव नैरो, डा0 एवं ग्राम पंचायत कौलावालाभूड़, तहसील नाहन, जिला सिरमौर (हि0प्र0) की जन्म तिथि 18-09-1974 ग्राम पंचायत कौलावालाभूड़, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 04-12-2024 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी (तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी (तहसीलदार), नाहन, जिला सिरमौर (हि0प्र0)

श्री सहदेव पुत्र स्व0 श्री राम गोपाल, निवासी गांव हैदलपुर, डा0 हसायन, तहसील सिकन्दरा राव, जिला हाथरस, उत्तर प्रदेश।

बनाम

आम जनता

प्रार्थी श्री सहदेव पुत्र स्व0 श्री राम गोपाल, निवासी गांव हैदलपुर, डा0 हसायन, तहसील सिकन्दरा राव, जिला हाथरस, उत्तर प्रदेश ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत प्रस्तुत करके आवेदन किया है कि उनके पिता की (पुत्र श्री मीमा राम एवं श्रीमती गुलाब देवी) मृत्यु तिथि 22-01-2023 है, जोकि ग्राम पंचायत त्रिलोकपुर, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज न है, जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इश्तहार/नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 30-01-2025 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर/एतराज प्राप्त नहीं होता तो प्रार्थी श्री सहदेव पुत्र स्व0 श्री राम गोपाल, निवासी गांव हैदलपुर, डा0

हसायन, तहसील सिकन्दरा राव, जिला हाथरस, उत्तर प्रदेश के पिता की मृत्यु तिथि 22-01-2023 ग्राम पंचायत त्रिलोकपुर, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 30-12-2024 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी (तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील पांवटा साहिब,
जिला सिरमौर (हि0प्र0)

केस नं0 : / 2024

दायर तिथि : 21-12-2024

श्रीमती हसमत पुत्री अलीजान, निवासी पातलियों, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

प्रार्थना-पत्र जेरे धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थिया श्रीमती हसमत पुत्री अलीजान, निवासी पातलियों, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) का एक आवेदन पत्र द्वारा मुख्य रजिस्ट्रार जन्म एवं मृत्यु/मुख्य चिकित्सा अधिकारी, नाहन के पत्र एचएफडब्ल्यू-एन/एसटी/बीएण्डडी/डिलेय केसिस/2024-9243, दिनांक 18-12-2024 द्वारा अनुलग्न क्रमशः अपना ब्यान हल्फी, दो गवाहन ब्यान हल्फी, आधार कार्ड, सहित इस अदालत में प्राप्त हुआ है जिसमें प्रार्थिया द्वारा प्रार्थना की है कि उसकी स्वयं की जन्म तिथि 12-09-1965 है, जिसका अज्ञानतावश प्रार्थिया स्वयं की जन्म तिथि का ईन्द्राज ग्राम पंचायत पातलियों के जन्म अभिलेख में दर्ज नहीं करवा सकी है, जिसे प्रार्थिया अब दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इशतहार के मार्फत सूचित किया जाता है कि इस बारे किसी को कोई भी उजर/एतराज हो तो वह दिनांक 21-01-2025 को प्रातः 11.00 बजे या इससे पूर्व किसी भी कार्य दिवस में अदालत हजा स्थित पांवटा साहिब में असालतन या वकालतन हाजिर आकर उजर/एतराज दर्ज करा सकता है। निर्धारित तिथि या इसके पूर्व में कोई आपत्ति प्राप्त न होने की सूरत में श्रीमती हसमत पुत्री अलीजान, निवासी पातलियों, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) के प्रकरण पर नियमानुसार कार्यवाही अमल में लाई जायेगी।

आज दिनांक 21-12-2024 को मेरे हस्ताक्षर व कार्यालय मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील पांवटा साहिब,
जिला सिरमौर (हि0प्र0)

केस नं0 : /2024

दायर तिथि : 24-12-2024

श्री मनजीत सिंह पुत्र हरबंस सिंह, निवासी पातलियों, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

प्रार्थना-पत्र जेरे धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थी श्री मनजीत सिंह पुत्र हरबंस सिंह, निवासी पातलियों, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) का एक आवेदन पत्र द्वारा मुख्य रजिस्ट्रार जन्म एवं मृत्यु/मुख्य चिकित्सा अधिकारी, नाहन के पत्र एचएफडब्ल्यू-एन/एसटी/बीएण्डडी/डिलेय केसिस/2024-4249, दिनांक 12-08-2024 द्वारा अनुलग्न क्रमशः अपना ब्यान हल्फी, दो गवाहन ब्यान हल्फी, आधार कार्ड, सहित इस अदालत में प्राप्त हुआ है जिसमें प्रार्थी द्वारा प्रार्थना की है कि उसकी पुत्री जिसका नाम हरलीन कौर है की जन्म तिथि 25-01-2007 है, जिसका अज्ञानतावश प्रार्थी की पुत्री की जन्म तिथि का ईन्द्राज ग्राम पंचायत बदरीपुर के जन्म अभिलेख में दर्ज नहीं करवा सका है, जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इशतहार के मार्फत सूचित किया जाता है कि इस बारे किसी को कोई भी उजर/एतराज हो तो वह दिनांक 26-01-2025 को प्रातः 11.00 बजे या इससे पूर्व किसी भी कार्य दिवस में अदालत हजा स्थित पांवटा साहिब में असालतन या वकालतन हाजिर आकर उजर/एतराज दर्ज करा सकता है। निर्धारित तिथि या इसके पूर्व में कोई आपत्ति प्राप्त न होने की सूरत में हरलीन कौर पुत्री मनजीत सिंह, निवासी पातलियों, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) के प्रकरण पर नियमानुसार कार्यवाही अमल में लाई जायेगी।

आज दिनांक 26-12-2024 को मेरे हस्ताक्षर व कार्यालय मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

CHANGE OF NAME

I, Kuldeep s/o Late Sh. Krishan Lal, r/o Village Adiyala, P.O. Baghi, Tehsil Kotkhai, District Shimla (H.P.) declare that in my minor daughter's Aadhar Card No. 7007 1797 8432 wrongly entered name is Rayana instead of Ariyna Sagroli. Correct name is Ariyna Sagroli. Concerned please note.

KULDEEP
s/o Late Sh. Krishan Lal,
r/o Village Adiyala, P.O. Baghi,
Tehsil Kotkhai, District Shimla (H.P.).